NARENDRA SINGH MAHIDA) : On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—

(1) The Navy (Pension) Amendment Regulations, 1970, published in Notification No. S. R. O. 294-A in Gazette of India dated the 4th July, 1970. [*Placed in library See. No. LT-3845/70*].

(2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Eigth Amendment) Regulations, 1970, published in Notification No. S.R.O. 21-E in Gazette of India dated the 23rd July, 1970. [*Placed in library. See. No. LT-3846 70*]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

वैदेशिक व्यापार मंत्रालय में उप मंत्री (श्री राम सेवक) : अध्यक्ष महोदय, मैं उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 18क की उपधारा (2) के अन्तर्गत माडल मिल्स नागपुर, लिमिटेड, नागपुर के प्रबन्ध के बारे में अधिसूचना संख्या एस० ओ० 2377 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा-पटल पर रखता हूं जो दिनांक 14 जुलाई 1970 के भारत के राजपत्र में प्रकाशित हुई थी। [*Placed in Library. See No. LT-3847/70*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd August, 1970, agreed without any amendment to the Army, Air Force and Naval Law (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 20th May, 1970."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIFTH REPORT

SHRI G. G. SWELL (AUTONOMOUS DISTRICTS) : I beg to present the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908.

(ii) EVIDENCE

SHRI SHRI CHAND GOYAL : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Code of Civil Procedure 1908.

MR. SPEAKER : The Short Notice Question and the Call Attention Notice take a lot of time and we get late for the lunch to re-assemble at 2.30 P.M.

13.35 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at thirty-three minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair.*]

SHRI NAMBIAR (Tiruchirappalli) : A very serious thing has happened in Durgapur. The Central Reserve Police has clashed with the Durgapur Steel plant security force